

ITEM NO.6
SECTION II

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 345/2021

TULSI RAM YADAV

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

CrI.A. No. 346/2021 (II)

(IA

FOR CONDONATION OF DELAY IN FILING ON IA 112468/2020

FOR EXEMPTION FROM FILING O.T. ON IA 112476/2020)

Date : 24-11-2021 This appeal was called on for hearing today.

For Appellant(s)

Mr. Adarsh Upadhyay, AOR
Mr Aman Pathak, Adv.
Mr Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR

For Respondent(s)

Mr. Adarsh Upadhyay, AOR
Mr Aman Pathak, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Both matters

Sole respondent is duly represented.

Original records from the High Court and Trial Court have not been received. Issue D.O. letter to the concerned authorities to despatch the record(s) at the earliest, but not later than two weeks from the receipt of such D.O.

List on 18.1.2022.

AVANI PAL SINGH
Registrar